

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

M.A 48 OF 2022

IN

ORIGINAL APPLICATION NO- 30 of 2022

**IN THE MATTER OF:**

**AFSAR ALI**

**.....APPLICANT**

**VERSUS**

**STATE OF UTTAR PRADESH**

**.....RESPONDENT(S)**

**INDEX**

<b>S.No.</b>	<b>PARTICULARS</b>	<b>PAGE NO.</b>
<b>1.</b>	<b>REPORT ON BEHALF OF THE UTTAR PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE TO THE ORDER DATED 09.07.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI.</b>	
	<b>ANNEXURES</b>	
<b>2.</b>	<b>COPY OF LETTER DT. 30.09.202 ANNEXED HEREWITH AS ANNEXURE R-1</b>	
<b>3.</b>	<b>COPY OF LETTER DT. 05.10.2025 ANNEXED HEREWITH AS ANNEXURE R-2</b>	

4.	<b>COPY OF STP ANALYSIS REPORT ANNEXED HEREWITH AS ANNEXURE R-3</b>	
5.	<b>COPY OF INSPECTION REPORT ANNEXED HEREWITH AS ANNEXURE R-4</b>	
6.	<b>COPY OF CTO APPLICATION AND CTO DT. 08.10.2025 ANNEXED HEREWITH AS ANNEXURE R-5</b>	

*THROUGH COUNSEL*



BHANWAR PAL SINGH JADON  
STANDING COUNSEL FOR STATE OF U.P.

EMAIL- [bhanwar09jadon@gmail.com](mailto:bhanwar09jadon@gmail.com)

Ph: 9639286572

**DATE: 10.10.2025**

**PLACE: NOIDA**

515

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

M.A 48 OF 2022

IN

ORIGINAL APPLICATION NO- 30 of 2022

IN THE MATTER OF:

AFSAR ALI

.....APPLICANT

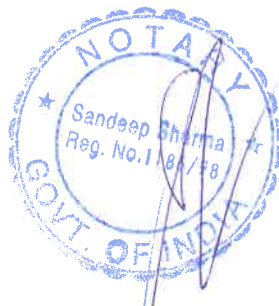
VERSUS

STATE OF UTTAR PRADESH

.....RESPONDENT(S)

REPORT ON BEHALF OF UTTAR PRADESH POLLUTION CONTROL BOARD IN  
COMPLIANCE TO THE ORDER DATED 09.07.2025 PASSED BY THE  
HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI.

I, Ankit Singh aged about 38 years S/o Ajit Singh, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred as UPPCB) do hereby solemnly affirm and state on oath as under:



10 OCT 2025



1. That I, the Deponent in the official capacity mentioned above, I am acquainted the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.
2. That I state that the contents of the report have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

**I. BACKGROUND OF THE MATTER**

3. That the present matter the pertains to the lying of sewer line to the existing STP in order to prevent discharge of untreated water into the pond opposite religious place of Siddha Peeth Devi Temple at village Dasna, Pargana Dasna, Ghaziabad at Khasra No.'s 2076, 2077 and 2078.
4. That the above captioned matter was last listed for hearing on 09.07.2025, wherein the Hon'ble Tribunal directed as under:

*"2. Learned counsel for State of U.P. has informed that Civil Appeal Diary No(s). 45810/2024 is now fixed for hearing before Hon'ble Supreme Court on 23.09.2025.*

*3. The applicant seeks time to file responses to the progress reports filed by UPPCB and State of U.P. while learned counsel for State of U.P. and*

*UPPCB seeks time to file further progress reports.*



10 OCT 2025

4. Responses by the applicant to the reports filed by UPPCB and State of U.P. and further progress reports by State of U.P. and UPPCB may be filed within three months.”

5. That in compliance of the aforesaid order, the UPPCB has written a letter dt. 30.09.2025 to the Executive Officer, Nagar Panchayat Dasna, Ghaziabad for providing updated progress report regarding:

- the installation of Grit Chamber,
- remaining work for construction of the drain as well as
- lifting of silt accumulated near the pond.

A Copy of the letter dt. 30.09.2025 has been annexed herewith as **ANNEXURE R-1.**

6. That in response to the above letter the Executive Officer, Nagar Panchayat Dasna, Ghaziabad vide letter dt. 05.10.2025 has informed as under:

- The Grit Chamber has been installed.
- The kaccha drain has been converted into a pakka drain
- The de-silting work of the pond has been completed. That the lifted silt was proposed for disposal through auction, for which a public notice was published in the newspapers “Amar Ujala” and “Dainik Jagran” on 28.08.2024, and the auction was scheduled for 11.09.2024. However, no participant appeared for the auction. That



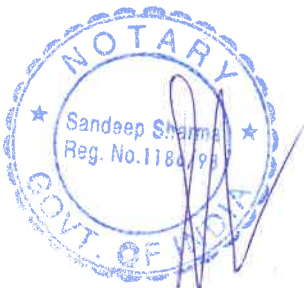
10 OCT 2025

thereafter, Nagar Panchayat Dasna again published notices in the “Amar Ujala” newspaper dated 18.05.2025 and “Yug Karwat” newspaper dated 19.05.2025, scheduling the auction for 26.05.2025, but again, no person participated. That subsequently, the notice was republished in newspapers on 15.08.2025, fixing the auction date as 25.08.2025, but no participant appeared. Again, the notice for auction of silt was published in newspapers on 10.09.2025, fixing 20.09.2025 as the auction date; however, no bidder participated on that date either. That now, for the purpose of silt disposal, another auction notice has been published in “Amar Ujala” and “Dainik Bhaskar” newspapers dated 05.10.2025, and the process of re-auction is currently underway.

- That the de-watering of the pond was being carried out. However, due to heavy rainfall during the monsoon season, the pond again filled with a large amount of rainwater. That recently, owing to heavy rainfall on 07.10.2025, the water level of the pond has significantly risen. That the process of de-watering has been resumed using pumps, and after complete de-watering, the silt will be disposed of at the earliest.

A Copy of the letter dt. 05.10.2025 has been annexed herewith as

**ANNEXURE R-2.**



10 OCT 2025

7. That further it is pertinent to state that the inspection of site in question was carried out by the UPPCB officials on 15.09.2025 in presence of Executive Officer, Nagar Panchayat Dasna, Ghaziabad.

8. That during inspection it was observed as under

- That the Nagar Panchayat Dasna, Ghaziabad has installed the Sewage Treatment Plant (STP) of 100 KLD SBR technology for treatment of domestic effluent coming from nearby area of the pond.
- The STP consists of collection tank, grit chamber, biological reactor, treated water tank, ozonator, hydrothermal reactor, sludge removal system. That the work of installation of grit chamber has been completed.

***Photographs of the STP has been annexed with the inspection report.***

- It is germane to mention that Nagar Panchayat Dasna, Ghaziabad had constructed a temporary kacha drain to prevent discharge of nearby area in pond which is connected to Dasna drain. Further During the visit it was observed that the work of converting the kacha drain into pakka drain has been completed.
- During inspection Sewage Treatment Plant (STP) was found operational and sample from inlet and outlet of STP were collected.



10 OCT 2025

The results of samples state that the parameters are complying as per prescribed norms.

A Copy of the STP analysis report has been annexed herewith as **ANNEXURE R-3.**

- During the visit it was observed that due to rains the pond in question is filled with rainwater and the work of de-watering is being done.
- That the water from the said STP was discharged into the pond.

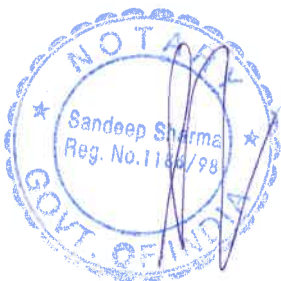
A Copy of the inspection report has been annexed herewith as **ANNEXURE R-4.**

9. That further noteworthy to mention that an **application for Consent to Operate (CTO)** has been submitted to the **Uttar Pradesh Pollution Control Board** for permission to operate the STP. That further the CTO for the said STP has been granted by UPPCB on 08.10.2025.

A Copy of the application and CTO dt. 08.10.2025 has been annexed herewith as **ANNEXURE R-5.**

10. That therefore, with respect to the above-mentioned observations, the UPPCB officials concluded as under:

- i. The work of installation of grit chamber has been completed which was found operational.



10 OCT 2025

ii. The work of converting kacha drain into pakka drain has been completed.

11. That the deponent is duty bound to fulfil the obligation which are assigned under the law and directions passed by this Hon'ble Tribunal. The Deponent is fully committed to ensure strict adherence to the orders of this Hon'ble Tribunal and undertakes to faithfully comply with any further directions or instructions that may be issued by this Hon'ble Tribunal, without demur or delay.

12. Hence, the present affidavit is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

*[Handwritten Signature]*  
**DEPONENT**

**VERIFICATION**

Verified at Ghaziabad on this 10 day of October, 2025, that the contents of the above affidavit from paragraphs 1 to 12 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.



**ATTESTED**

(Sandeep Sharma)  
Reg. No. 1136/98  
NOTARY PUBLIC  
Ghaziabad (U.P.)

**10 OCT 2025**

*[Handwritten Signature]*  
**DEPONENT**



क्षेत्रीय कार्यालय—उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद  
Regional Office, U.P. Pollution Control Board, Ghaziabad  
Website- [www.uppcb.com](http://www.uppcb.com), e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 1190 / N.G.T./25 / 2025

दिनांक 30/09/2025

सेवा में,

अधिशाली अधिकारी  
नगर पंचायत डासना  
गाजियाबाद।

विषय— मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित एम०एफ० संख्या 48/2022 ओ०ए० संख्या 30/2022 अफसर अली बनाम स्टेट ऑफ यू०पी० में पारित आदेश दिनांक 09.07.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करने का कष्ट करें। मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित एम०एफ० संख्या 48/2022 ओ०ए० संख्या 30/2022 अफसर अली बनाम स्टेट ऑफ यू०पी० में पारित आदेश दिनांक 09.07.2025 के सुसंगत अंश निम्नवत् है—

“3. The applicant seeks time to file responses to the progress reports filed by UPPCB and State of U.P. while learned counsel for State of U.P. and UPPCB seeks time to file further progress reports. 2

4. Responses by the applicant to the reports filed by UPPCB and State of U.P. and further progress reports by State of U.P. and UPPCB may be filed within three months.”

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 09.07.2025 के अनुपालन में स्थलीय निरीक्षण इस कार्यालय के प्राधिकृत अधिकारी द्वारा दिनांक 15.09.2025 को किया गया एवं निम्नलिखित बिन्दुओं पर सूचनाएं/अनुपालन आख्या अपेक्षित है:

1. घरेलू उत्प्रवाह के शुद्धिकरण हेतु स्थापित सीवेज ट्रीटमेन्ट प्लांट में प्रस्ताव के अनुसार Grit Chamber, की स्थापना के सम्बन्ध में कृत कार्यवाही का विवरण।
2. तालाब के समीप स्थित आवासीय परिसरों से जनित घरेलू उत्प्रवाह के प्रवाहित होने वाली निर्मित अस्थायी कच्चा ड्रेन को पूर्ण किये जाने के सम्बन्ध में कार्यवाही का विवरण।
3. प्रश्नगत तालाब की डी-सिल्टिंग के पश्चात एकत्रित सिल्ट के निस्तारण के सम्बन्ध में विवरण।

अतः आपसे अनुरोध है उपरोक्त बिन्दुओं के सम्बन्ध में बांछित सूचनाएं/अनुपालन आख्या इस कार्यालय को प्राप्ति करने का कष्ट करे, जिससे कि प्रश्नगत प्रकरण पर अग्रिम आवश्यक कार्यवाही की जा सके। अग्रतर उक्त प्रकरण मा० अधिकरण के समक्ष दिनांक 13.10.2025 को पुनः सूचीबद्ध है

भवदीय,

(अकित सिंह)

क्षेत्रीय अधिकारी

प्रतिलिपि—

1. जिलाधिकारी महोदय, गाजियाबाद को सादर सूचनार्थ प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108

मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ।

## कार्यालय नगर पंचायत डासना जनपद-गाजियाबाद

पत्रांक: 503 / नपडा-एन0जी0टी0 / 2025-2026

Email ID: nagarnanchayatdasna@gmail.com

दिनांक-05 अक्टूबर 2025

सेवा में,

क्षेत्रीय अधिकारी,  
क्षेत्रीय कार्यालय उ0प्र0 प्रदूषण नियंत्रण बोर्ड,  
गाजियाबाद।

विषय- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित एम0ए0 संख्या 48/2022 ओ0ए0 संख्या 30/2022 अफसर अली बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 09-07-2025 के अनुपालन के सम्बंध में। महोदय,

कृपया, उपर्युक्त विषयक अपने पत्र संख्या 1190/NGT.135/2025 दिनांक 30-09-2025 का सन्दर्भ ग्रहण करने का कष्ट करें। आपके द्वारा अंकित किया है कि


*"3 The Application seeks time to file responses to the progress reports filed by UPPCB and State of U.P. while learned counsel for State of U.P. and UPPCB seeks time to file Further progress reports".....*

"मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 09-07-2025 के अनुपालन में स्थलीय निरीक्षण इस कार्यालय के प्राधिकृत अधिकारी द्वारा दिनांक 15-09-2025 को किया गया एवं निम्न बिन्दुओं पर सूचनाएं/अनुपालन आख्या अपेक्षित है।"

चाही गई सूचना निम्न है:-


क्र0 सं0	बिन्दु	उत्तर
1	घरेलू उत्प्रवाह के शुद्धिकरण हेतु स्थापित सीवेज ट्रीटमेन्ट प्लांट में प्रस्ताव के अनुसार Grit Chamber की स्थापना के सम्बन्ध में कृत कार्यवाही का विवरण	Grit Chamber, का निर्माण कार्य पूर्ण कराया जा चुका है।
2	तालाब के समीप स्थित आवासीय परिसरों से जनित घरेलू उत्प्रवाह के प्रवाहित होने वाली निर्मित अस्थायी कच्चा ड्रेन को पूर्ण किये जाने के संबंध में कार्यवाही का विवरण।	अस्थाई कच्चे नाले को पक्का बना दिया गया है।
3	प्रश्नगत तालाब की डि-सिल्टिंग के पश्चात एकत्रित सिल्ट के निस्तारण सम्बन्ध में।	तालाब से डि-सिल्टिंग का कार्य पूरा कर दिया गया है। सिल्ट को उठा कर नीलाम के माध्यम से निस्तारण हेतु अमर उजाला, दैनिक जागरण दिनांक 28 अगस्त 2024 समाचार पत्र में सूचना प्रकाशित करा कर दिनांक 11 सितम्बर 2024 नीलाम हेतु नियत की गई थी परन्तु नीलाम में कोई भी व्यक्ति सम्मिलित नहीं हुआ नगर पंचायत डासना के द्वारा पुनः अमर "उजाला समाचार" पत्र दिनांक 18 मई 2025 में एवं "युग करवट" समाचार पत्र दिनांक 19 मई 2025 में सूचना प्रकाशित करा कर दिनांक 26 मई 2025 को सिल्ट के निस्तारण नियत तिथि में कोई व्यक्ति बोली में सम्मिलित नहीं हुआ। इसके उपरान्त दिनांक 15 अगस्त 2025 को समाचार पत्रों में प्रकाशित कराकर दिनांक 25

	<p>अगस्त 2025 को सिल्ट के नीलाम में कोई भी व्यक्ति सम्मलित नहीं हुआ दिनोंक 10 सितम्बर 2025 समाचार पत्रों में सिल्ट नीलाम की सूचना प्रकाशित करा कर दिनोंक 20 सितम्बर 2025 को नीलाम करने हेतु नियत की गई थी परन्तु दिनोंक 20 सितम्बर को भी कोई भी बोलीदाता बोली में सम्मलित नहीं हुआ सिल्ट निरस्तारण हेतु नीलामी को सूचना अमर उजाला एवं दैनिक भास्कर समाचार पत्र दिनोंक 05-10-2025 प्रकाशित करा कर पुनः नीलाम की कार्य वाही की जा रही है। उल्लेखनीय है कि वर्षा ऋतु में भारी वर्षा होने के कारण तालाब में अत्याधिक वर्षा जल भर गया है पम्प लगा कर डी-वाटरिंग कराया जा रहा है पूर्ण डी-वाटरिंग के पश्चात सिल्ट का निरस्तारण शीघ्रता से करा दिया जायेगा।</p>
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 अधिशारी अधिकारी  
 नगर पंचायत डासना  
 गाजियाबाद।

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

- 1- जिलाधिकारी महोदय, गाजियाबाद को सादर सूचनार्थ प्रेषित है।
- 2- मुख्य पर्यावरण अधिकारी(वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ ।

  
 अधिशारी अधिकारी  
 नगर पंचायत डासना  
 गाजियाबाद।

REGIONAL OFFICE  
U.P POLLUTION CONTROL BOARD  
GHAZIABAD

ANALYSIS REPORT 100 KLD S.T.P., Dasna Ghaziabad

Collected by- Shri Vipul Kumar., A.E.E

Sample Date- 15.09.2025

S.No.	Sampling Point	pH	Color	B.O.D mg/L	C.O.D mg/L	T.S.S mg/L	T.Coli. MPN/100 ml	F.Coli. MPN/100 ml
1.	INLET	7.27	Turbid	64.0	220.0	147.0	17X10 <sup>3</sup>	14X10 <sup>3</sup>
2.	OUTLET	7.45	Turbid	16.0	88.0	50.0	2600	780

  
J.R.F

  
A.S.O

**Progress report in compliance to order dated 09.07.2025 passed by Hon'ble National Green Tribunal Principal Bench, New Delhi in OA No. MA No. 48/2022 In OA No. 30/2022 Afsar Ali Vs State of U.P.**

**1.Background:-**

Hon'ble National Green Tribunal (here in after referred to as NGT) vide its order dated 09.07.2025 in the above said matter has passed certain directions, relevant portion is reproduced here under:

*“.....3. The applicant seeks time to file responses to the progress reports filed by UPPCB and State of U.P. while learned counsel for State of U.P. and UPPCB seeks time to file further progress reports. 2*

*4. Responses by the applicant to the reports filed by UPPCB and State of U.P. and further progress reports by State of U.P. and UPPCB may be filed within three months.....”*

**2.Compliance/Action taken:-**

Pursuant to aforesaid direction of this Hon'ble Tribunal a letter was issued to Executive Officer, Nagar Panchayat Dasna, Ghaziabad on 30.09.2025 for providing updated progress regarding the work of installation of Grit Chamber, remaining work, for construction of the drain as well as lifting of silt accumulated near the pond. Copy of letter dated 30.09.2025 is annexed as **Annexure-1**. In response to UPPCB letter dated 30.09.2025 a letter dated 05.10.2025 was received from Executive Officer, Nagar Panchayat Dasna, Ghaziabad. Copy of letter dated 05.10.2025 is annexed as **Annexure-2**

In compliance to the order dated 09.07.2025 passed by Hon'ble National Green Tribunal, New Delhi inspection of site in question was carried out by under signatory on 15.09.2025 in presence of Executive Officer, Nagar Panchayat Dasna, Ghaziabad and facts are as follows:-

- (a) During inspection it was observed that Nagar Panchayat Dasna, Ghaziabad has installed the Sewage Treatment Plant (STP) of 100 KLD SBR technology for treatment of domestic effluent coming from nearby area of the pond. The STP consists of collection tank, grit chamber, biological reactor, treated water tank, ozonator, hydroheal reactor, sludge removal system, however the work of installation of grit chamber has been completed. That the said STP was found to be operational and the treated water from the said STP goes into the pond.

Photograph of STP is given below:-



- (b) It is pertinent to mention that Nagar Panchayat Dasna, Ghaziabad had constructed a temporary kacha drain to prevent discharge of nearby area in pond which is connected to Dasna drain. Further During the visit it was

observed that the work of converting the kacha drain into pakka drain has been completed.

(c) During inspection Sewage Treatment Plant (STP) was found operational and sample from inlet and outlet of STP was collected. The results of sample collected are given below:-

Name of STP	Sampling Point	pH	Color	B.O.D mg/L	C.O.D mg/L	T.S.S mg/L	Total coliform MPN/100 ml	Fecal coliform MPN/100 ml
100 KLD STP Dasna Ghaziabad.	Inlet of STP	7.27	Turbid	64.0	220.0	147.0	17×10 <sup>3</sup>	14×10 <sup>3</sup>
	Outlet of STP	7.45	Turbid	16.0	88.0	50.0	2600	780

**Remark:-**As per results of sample collected from outlet of STP, parameters are complying the prescribed norms.

(d) During the visit it was observed that due to rains the pond in question is filled with rainwater and the work of de-watering is being done. Further Executive Officer, Nagar Panchyat Dasna, Ghaziabad vide its letter dated 05.10.2024 informed that regarding disposal of silt auction notice has been published in news paper and after de-watering the ponds silt will be disposed of accordingly.

### **3.Observation:-**

- I. During the visit it was observed that work of installation of grit chamber has been completed which was found operational

II. The work of converting kacha drain into pakka drain has been completed.

The above inspection report is being submitted for kind consideration and necessary action please.



(Vipul Kumar)  
AEE



क्षेत्रीय कार्यालय-उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद  
Regional Office, U.P. Pollution Control Board, Ghaziabad  
Website- [www.uppcb.com](http://www.uppcb.com), e-mail: [roghaziabad@uppcb.in](mailto:roghaziabad@uppcb.in)

संदर्भ संख्या : 1190 / N.G.T.-135 / 2025

दिनांक 30/09/2025

सेवा में,

अधिकाारी अधिकारी  
नगर पंचायत डासना  
गाजियाबाद।

विषय- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित एम0एफ0 संख्या 48/2022 ओ0ए0 संख्या 30/2022 अफसर अली बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 09.07.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करने का कष्ट करें। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित एम0एफ0 संख्या 48/2022 ओ0ए0 संख्या 30/2022 अफसर अली बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 09.07.2025 के सुसंगत अंश निम्नवत् है-


""""""3. The applicant seeks time to file responses to the progress reports filed by UPPCB and State of U.P. while learned counsel for State of U.P. and UPPCB seeks time to file further progress reports. 2

4. Responses by the applicant to the reports filed by UPPCB and State of U.P. and further progress reports by State of U.P. and UPPCB may be filed within three months. """"""

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 09.07.2025 के अनुपालन में स्थलीय निरीक्षण इस कार्यालय के प्राधिकृत अधिकारी द्वारा दिनांक 15.09.2025 को किया गया एवं निम्नलिखित बिन्दुओं पर सूचनाएं/अनुपालन आख्या अपेक्षित है:

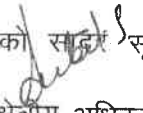
1. घरेलू उत्प्रवाह के शुद्धिकरण हेतु स्थापित सीवेज ट्रीटमेन्ट प्लांट में प्रस्ताव के अनुसार Grit Chamber, की स्थापना के सम्बन्ध में कृत कार्यवाही का विवरण।
2. तालाब के समीप स्थित आवासीय परिसरों से जनित घरेलू उत्प्रवाह के प्रवाहित होने वाली निर्मित अस्थायी कच्चा ड्रेन को पूर्ण किये जाने के सम्बन्ध में कार्यवाही का विवरण।
3. प्रश्नगत तालाब की डी-सिल्टिंग के पश्चात एकत्रित सिल्ट के निस्तारण के सम्बन्ध में विवरण।

अतः आपसे अनुरोध के है उपरोक्त बिन्दुओं के सम्बन्ध में बांछित सूचनाएं/अनुपालन आख्या इस कार्यालय को प्रापित करने का कष्ट करे, जिससे कि प्रश्नगत प्रकरण पर अग्रिम आवश्यक कार्यवाही की जा सके। अग्रेतर उक्त प्रकरण मा0 अधिकरण के समक्ष दिनांक 13.10.2025 को पुनः सूचीबद्ध है

भवदीय,  
  
(अकित सिंह)  
क्षेत्रीय अधिकारी

प्रतिलिपि-

1. जिलाधिकारी महोदय, गाजियाबाद को सादर सूचनार्थ प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।

  
क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई0एन0एस0-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108

मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ।

## कार्यालय नगर पंचायत डासना जनपद-गाजियाबाद

Email ID: nagarpanchayatdasna@gmail.com

पत्रांक: 503/नपडा-एन0जी0टी0/2025-2026

दिनांक-05 अक्टूबर 2025

सेवा में,

क्षेत्रीय अधिकारी,  
क्षेत्रीय कार्यालय उ0प्र0 प्रदूषण नियंत्रण बोर्ड,  
गाजियाबाद।

विषय- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित एम0ए0 संख्या 48/2022 ओ0ए0 संख्या 30/2022 अफसर अली बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनोंक 09-07-2025 के अनुपालन के सम्बंध में। महोदय,

कृपया, उपर्युक्त विषयक अपने पत्र संख्या 1190/NGT.135/2025 दिनोंक 30-09-2025 का सन्दर्भ ग्रहण करने का कष्ट करें। आपके द्वारा अंकित किया है कि

*"3 The Application seeks time to file responses to the progress reports filed by UPPCB and State of U.P. while learned counsel for State of U.P. and UPPCB seeks time to file Further progress reports".....*

"मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनोंक 09-07-2025 के अनुपालन में स्थलीय निरीक्षण इस कार्यालय के प्राधिकृत अधिकारी द्वारा दिनोंक 15-09-2025 को किया गया एवं निम्न बिन्दुओं पर सूचनाएं/अनुपालन आख्या अपेक्षित है।"

चाही गई सूचना निम्न है:-

क्र0 सं0	बिन्दु	उत्तर
1	घरेलू उत्प्रवाह के शुद्धिकरण हेतु स्थापित सीवेज ट्रीटमेन्ट प्लांट में प्रस्ताव के अनुसार Grit Chamber की स्थापना के सम्बन्ध में कृत कार्यवाही का विवरण	Grit Chamber, का निर्माण कार्य पूर्ण कराया जा चुका है।
2	तालाब के समीप स्थित आवासीय परिसरों से जनित घरेलू उत्प्रवाह के प्रवाहित होने वाली निर्मित अस्थायी कच्चा ड्रेन को पूर्ण किये जाने के सम्बंध में कार्यवाही का विवरण।	अस्थायी कच्चे नाले को पक्का बना दिया गया है।
3	प्रश्नगत तालाब की डि-सिल्टिंग के पश्चात एकत्रित सिल्ट के निस्तारण सम्बन्ध में।	तालाब से डि-सिल्टिंग का कार्य पूरा कर दिया गया है। सिल्ट को उठा कर नीलाम के माध्यम से निस्तारण हेतु अमर उजाला, दैनिक जागरण दिनोंक 28 अगस्त 2024 समाचार पत्र में सूचना प्रकाशित करा कर दिनोंक 11 सितम्बर 2024 नीलाम हेतु नियत की गई थी परन्तु नीलाम में कोई भी व्यक्ति सम्मिलित नहीं हुआ नगर पंचायत डासना के द्वारा पुनः अमर "उजाला समाचार" पत्र दिनोंक 18 मई 2025 में एवं "युग करवट" समाचार पत्र दिनोंक 19 मई 2025 में सूचना प्रकाशित करा कर दिनोंक 26 मई 2025 को सिल्ट के निस्तारण नियत तिथि में कोई व्यक्ति बोली में सम्मिलित नहीं हुआ। इसके उपरान्त दिनोंक 15 अगस्त 2025 को समाचार पत्रों में प्रकाशित कराकर दिनोंक 25

	<p>अगस्त 2025 को सिल्ट के नीलाम में कोई भी व्यक्ति सम्मिलित नहीं हुआ दिनोंक 10 सितम्बर 2025 समाचार पत्रों में सिल्ट नीलाम की सूचना प्रकाशित करा कर दिनोंक 20 सितम्बर 2025 को नीलाम करने हेतु नियत की गई थी परन्तु दिनोंक 20 सितम्बर को भी कोई भी बोलीदाता बोली में सम्मिलित नहीं हुआ सिल्ट निस्तारण हेतु नीलामी का सूचना अमर उजाला एवं दैनिक भास्कर समाचार पत्र दिनोंक 05-10-2025 प्रकाशित करा कर पुनः नीलाम की कार्य वाही की जा रही है। उल्लेखनीय है कि वर्षा ऋतु में भारी वर्षा होने के कारण तालाब में अत्याधिक वर्षा जल भर गया है पम्प लगा कर डी-वाटरिंग कराया जा रहा है पूर्ण डी-वाटरिंग के पश्चात सिल्ट का निस्तारण शीघ्रता से करा दिया जायेगा।</p>
--	--

*M. S. S.*  
05.10.25  
अधिशारी अधिकारी  
नगर पंचायत डासना  
गाजियाबाद।

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

- 1- जिलाधिकारी महोदय, गाजियाबाद को सादर सूचनार्थ प्रेषित है।
- 2- मुख्य पर्यावरण अधिकारी(वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ ।

अधिशारी अधिकारी  
नगर पंचायत डासना  
गाजियाबाद।

Application No : 27798267

## FORM II

[See paragraphs 11 (2) and 12 (1)]

APPLICATION FOR CONSENT TO OPERATE AN INDUSTRIAL PLANT, UNDER SECTION 25 OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 AND UNDER SECTION 21 OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981

From

NAGAR PANCHAYAT DASNA, NEAR DASNA LAKE, WARD NO 13, KURAISHIAN, NAGAR PANCHAYAT DASNA, GHAZIABAD, 201015

NEAR DASNA LAKE, WARD NO 13, KURAISHIAN, NAGAR PANCHAYAT DASNA, GHAZIABAD,

Bhojpur,

GHAZIABAD

To

The Member Secretary

Uttar Pradesh State Pollution Control Board/Committee

T.C.12V, Vibhuti Khand, Gomti Nagar,

Lucknow(226010).

Sir,

I/ We hereby apply for Consent to operate an industrial plant or renewal of consent under section 25 of the Water (prevention & control of pollution) act, 1974 (6 of 1974) or for amended product, operation or process, or treatment and discharge of sewage / trade effluent and under section 21 of the Air (prevention & control of pollution) act, 1981 (14 of 1981) or for amended product, operation or process, or treatment and emission or continuation of emission of air pollutants.

from a land / premises owned by M/s. \_\_\_\_\_

at location \_\_\_\_\_

as per the details given below:

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NAGAR PANCHAYAT DASNA, NEAR DASNA LAKE, WARD NO 13, KURAISHIAN, NAGAR PANCHAYAT DASNA, GHAZIABAD, 201015, 27798267

**TO BE FILLED BY APPLICANT**  
**PART A: GENERAL**

S. No.	Required Details	:	
<b>1.0</b>	<b>Project Details</b>		
<b>1.1</b>	<b>Name of the Project / Industry / TSDF</b>	:	NAGAR PANCHAYAT DASNA
<b>1.2</b>	<b>Project Proposal</b>	:	New
<b>1.3</b>	<b>Details of Environment Clearance</b>	:	NA
<b>1.4</b>	<b>Address of the Site / Unit</b>	:	<b>Plot / Survey No</b> : NEAR DASNA LAKE, WARD NO 13, KURAISHIAN, NAGAR PANCHAYAT DASNA, GHAZIABAD
		:	<b>Village</b> : NEAR DASNA LAKE, WARD NO 13, KURAISHIAN, NAGAR PANCHAYAT DASNA, GHAZIABAD
		:	<b>Tehsil</b> : Bhojpur
		:	<b>District</b> : GHAZIABAD
		:	<b>State / UT</b> : Uttar Pradesh
		:	<b>Pin code</b> : 201015
<b>2.0</b>	<b>Details of Applicant / Occupier</b>		
<b>2.1</b>	<b>Name of the Applicant / Occupier</b>	:	NAGAR PANCHAYAT
<b>2.2</b>	<b>Designation</b>	:	DIRECTOR
<b>2.3</b>	<b>Nationality of the Occupier</b>	:	INDIAN
<b>2.4</b>	<b>Correspondence Address</b>	:	<b>Plot / Survey No / Street Name</b> : OFFICE NAGAR PANCHAYAT DASNA, NH-24 ROAD, WARD NO 12, RAFIQABAD
		:	<b>Village / Town / City</b> : OFFICE NAGAR PANCHAYAT DASNA, NH-24 ROAD, WARD NO 12, RAFIQABAD
		:	<b>Tehsil / Taluk</b> : OFFICE NAGAR PANCHAYAT DASNA, NH-24 ROAD, WARD NO 12, RAFIQABAD
		:	<b>District</b> : GHAZIABAD
		:	<b>State / UT</b> : Uttar Pradesh
		:	<b>Pin code</b> : 201015
<b>2.5</b>	<b>Contact Details of Plant Head with: Alternate details</b>	:	<b>Name &amp; Designation</b> : 1. NAGAR PANCHAYAT
		:	<b>e-mail address</b> : 1. nagarpanchayatdasna@gmail.com
		:	<b>Landline Number</b> : 1. 0-0
		:	<b>Mobile Number</b> : 1. 8189077899

*"This is computer generated document from OCMMS by UPPCB"*

NAGAR PANCHAYAT DASNA, NEAR DASNA LAKE, WARD NO 13, KURAISHIAN, NAGAR PANCHAYAT DASNA, GHAZIABAD, 201015, 27798267

<b>3.0</b>	<b>Legal Status of the Company</b>	
<b>3.1</b>	<b>Individual / Proprietary concern / Partnership firm / Joint family concern / Private Limited Company / Public Limited Company / Foreign Company / Limited Liability Partnership.</b>  <b>Note: Registration Number and Authority shall be mentioned.</b>	: NA
<b>3.2</b>	<b>Central Govt. / State Govt. / Central PSU / State PSU / Joint Venture (Pvt. + Govt.), (Govt. + Govt.), (Pvt. + Pvt.)</b>	: State Govt

UPPCB



<b>4.0</b>	<b>Location of the Project /Industry/Activity:</b>		
<b>4.1</b>	<b>Location</b>	:	
<b>4.2</b>	<b>Bounded Latitudes (North)( 8 digit after decimal)</b>	:	28.679299
<b>4.3</b>	<b>Bounded Longitudes (East)(8digit after decimal)</b>	:	77.524375
<b>4.4</b>	<b>Located in Eco-Sensitive Zone of Protected Area, Coastal Regulation Zone, Biosphere, Reservoir, Forests, Mangroves, Rivers, Archeological monuments, Critically Polluted Area, Non-attainment Cities, Polluted River Stretch, Hill stations (altitude &gt; 600M), Major towns and Cities</b>	:	Eco-Sensitive Zone of Protected Area
<b>4.5</b>	<b>Survey of India Topo Sheet Number</b>	:	0
<b>4.6</b>	<b>Land details (as per Panchayat, Tehsil, District)</b>	:	<b>Owned/Leased</b> : Owned
		:	<b>Total Area in Ha</b> : 0
		:	<b>a) Non-Forest in Ha</b> : 0
		:	<b>b) Forest in Ha</b> : 0
		:	<b>Annual Lease Value, in case of Leased in Rs.</b> : 0
		:	<b>Buildup Area in Sq. M.</b> : 0
		:	<b>Green Belt cover in % of total area</b> : 0
<b>4.7</b>	<b>Extent of Land in Sq. m</b>	:	<b>Own-Agricultural</b> : 0
		:	<b>Industrial</b> : 0
		:	<b>Converted</b> : 0
		:	<b>Industrial Area</b> : 0
		:	<b>a) Applied and not allotted</b> : 0
		:	<b>b) Applied and allotted</b> : 0
		:	<b>c). Leased</b> : 0

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<b>5.0</b>	<b>Category &amp; Classification of the Project/Industry/Activity :</b>						
<b>5.1</b>	<b>Category of Industry (Red, Orange, and Green)</b>	:	<b>Category</b>	:	RED		
			<b>Pollution Index</b>	:	NA		
<b>5.2</b>	<b>Industrial Sector/Type</b>	:	STP				
<b>5.3</b>	<b>Grossly Polluting/17Category/ Others</b>	:	Yes				
<b>5.4</b>	<b>Scale of Industry based on Capital Investment (Micro/ Small /Medium /Large))</b>	:	<b>Total Capital Investment (Rs.)</b>	:	82.6		
			<b>Scale/Classification</b>	:	small		
<b>5.5</b>	<b>Products / By-Products: Manufacturing capacity (TPD/TPA)</b>	:	<b>Products/ By-products</b>	:	<b>Capacity</b>		
			100 KLD STP	:	100		
			NA	:	0		
<b>5.6</b>	<b>Raw Materials / Chemicals Consumption for manufacturing capacity (TPD &amp; TPA)</b>	:	<b>Raw Materials</b>	:	<b>Consumption</b>		
			Sewage	:	Sewage		
<b>5.7</b>	<b>Brief manufacturing Process with process flow chart and Material Balance, Advantage of Technology etc.</b>	:	Not Attached				
<b>5.8</b>	<b>Date / Expected date of commencement of production</b>	:	01/09/2024				
<b>5.9</b>	<b>Number of people to be employed</b>	:	7				
<b>5.10</b>	<b>Industry Shifts/ Weekly off</b>	:	<b>Shifts(I/II/III) &amp; in Hours</b>	:	24		
			<b>Weekly off in days</b>	:	0		
<b>5.11</b>	<b>Use of Hazardous Chemicals as per MSHIC Rules</b>	:	<b>S. No</b>	<b>Chemicals</b>	<b>HS Code</b>	<b>Storage capacity</b>	<b>Daily consumption</b>
<b>5.12</b>	<b>Insurance under PLI Act,1991</b>	:					

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## PART B: WASTE WATER ASPECTS

PART B: WASTE WATER ASPECTS			
<b>6.0</b>	<b>Water Consumption and Wastewater Generation</b>		
<b>6.1</b>	<b>Source of Water</b>	:	[Municipal Supply]
<b>6.2</b>	<b>Authority Granting permission &amp; Quantity permitted</b>	:	<b>Authority:</b> [Nagar Nigam]
		:	<b>Quantity:</b> [1]
<b>6.3</b>	<b>Water Consumption (KLD) for manufacturing capacity</b>	:	[0]
<b>6.4</b>	<b>Water Usage for manufacturing capacity</b>	:	<b>Purpose</b> : <b>KLD</b>
		:	<b>Domestic</b> : 1
<b>6.5</b>	<b>Wastewater Generation (KLD) for manufacturing process</b>	:	[0]
	<b>Wastewater from various sources</b>	:	<b>Purpose</b> : <b>KLD</b>
		:	<b>Domestic</b> : 0.6
<b>6.6</b>	<b>Wastewater Treatment Systems</b>	:	<b>Type of Effluent</b> <b>KLD</b> <b>Treatment System</b>
<b>6.7</b>	<b>Details Sewage Treatment Plant(s)</b>	:	<b>S. No.</b> <b>Capacity of STPs</b> <b>KLD</b>
		:	1      NA      0.0
	<b>Mode of disposal of treated effluent</b>	:	STP
<b>6.8</b>	<b>Details Effluent Treatment Plant(s)</b>	:	<b>S. No.</b> <b>Capacity of ETPs</b> <b>KLD</b>
		:	1      0      0.0
	<b>Mode of disposal of treated effluent</b>	:	THROUGH STP
<b>6.9</b>	<b>Capacity of treated effluent sump / guard pond, if any</b>	:	NA
<b>6.10</b>	<b>Schematic diagram of the treatment scheme with inlet/outlet characteristics of each Unit operation/process</b>	:	Not Attached
<b>6.11</b>	<b>Quality of Effluent before &amp; after treatment (at the final outlets) in respect of pH, SS, TDS and constituting major ions, BOD/COD, Oil &amp; Grease, and relevant metals and nutrients as per the process/standards. (Attach analysis report of untreated and treated effluent from the EPA recognized Lab) Note: For proposed unit furnish expected characteristics of the effluent</b>	:	Not Attached

6.12	<b>Name of River/Creek/Estuary/Drain (owner of sewer)/Sea/Land connected to ETP</b>	:	NA
6.13	<b>Details of Solid Wastes separately for 'Hazardous' and 'Other' wastes covered under H&amp;OW Rules, 2016 and other solid wastes not covered under H&amp;OW Rules, 2016,including their management system</b>	:	NA
6.14	<b>Details of treatment-performance and environmental-compliance monitoring and reporting system</b>	:	NA
6.15	<b>Any relevant information not covered in the above items</b>	:	NA



### PART C: AIR EMISSION ASPECTS

(Information required in case of industrial establishments having chimneys)

#### 7.0 AIR EMISSION ASPECTS

7.1	Fuel Consumption per Hour and TPD for manufacturing capacity	:	S. No	Fuel	Quantity	Ash%	S%
			1	Others	0.01	0	0
7.2	Details of Stack (Process, fuel, D.G): a. Number of stacks and vents with height and diameter(m) b. Quality and quantity of stack emissions from each stack and vent c. Major industrial processes / sources of fugitive emission d. Brief account of air pollution control units to deal with the emission						
Stack	Attached to	Fuel	Height (m)	Diameter (m)	Pollutants	Control system	Port Hole & Platform
1	DG Set	AS APPROVED BY	2.5	0.1	Yes	Others	Yes
7.3	D.G. Sets	:	S. No	KVA	Acoustic status	Height (m)	
7.4	<b>Quality of source emission (before treatment/ control) and after treatment/ controlled emission (at stacks/vents) in respect of PM, SO<sub>2</sub>, NO<sub>x</sub>, and other relevant air pollutants as per the process/standards. (Attach analysis reports of stack emissions from the EPA recognized Lab)</b> <b>Note: For proposed unit furnish expected characteristics of the emissions</b>		Not Attached				
7.5	<b>Odorous compounds, if any and control measures provided</b>						
7.6	<b>Details of treatment/control performance and environmental compliance monitoring and reporting system</b>						
7.7	<b>Any relevant information not covered in the above items</b>						

**PART D:HAZARDOUS WASTE ASPECTS**

(Information required in case of industrial establishments generating Hazardous Waste)

**8.0 Hazardous Waste Management**

8.1	Process generating Hazardous waste	:	S. No	Process	Clause of Schedule I	Quantity/ Annum
8.2	Consent / Authorization Required for	:	S. No	Activity	Please tick	
1			Generation	<input checked="" type="checkbox"/>		
2			Collection	<input checked="" type="checkbox"/>		
3			Storage	<input checked="" type="checkbox"/>		
4			Transportation			
5			Reception			
6			Reuse			
7			Recycling			
8			Recovery			
9			Pre-processing			
10			Co-processing			
11			Utilization			
12			Treatment			
13			Disposal			
14	Incineration					
8.3	Technical Capabilities / Facilities	:	S. No	Capabilities	:	
8.4	Nature (Characteristics of wastes) and quantity of waste	:	a) Handled per annum:	NA		
			b) Stored at any time:	NA		
8.5	Mode of Management / Disposal of above Wastes	:	S. No	Disposal	Please tick	
			1.	Secured storage within industrial unit		
			2.	Utilization with in the plants (if not, please provide details of utilization)		
			3.	Common TSDF	<input checked="" type="checkbox"/>	
				Within the State		
		Outside the State				
		4.	Others			
8.6	Arrangement for transportation of H.W. to actual users / TSDF	:	0			
8.7	Details of the environmental safeguards and environmental facilities provided for safe handling of all the wastes;	:	0			

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8.8	<b>Hazardous and other wastes Generated as per these rules from storage of hazardous Chemicals as defined under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.</b>	:	0
8.9	<b>For Treatment, storage and disposal facility (TSDF) operators</b>	:	<p><b>1. Please provide details of the facility including:</b></p> <p>a) Location of site with layout map :0 Not Attached</p> <p>b) Safe storage of the waste and storage capacity :0</p> <p>c) Treatment processes and their capacities:0</p> <p>d) Secured landfills:0</p> <p>e) Incineration, if any:0</p> <p>f) Leachate collection and treatment system:0</p> <p>g) Firefighting systems:00</p> <p>h) Environmental management plan including monitoring:0</p> <p>i) Arrangement for transportation of waste from generators:0</p> <p><b>2. Please provide details of any other activities undertaken at the TSDF site:</b></p> <p>0</p>

**Note:**

1. In case of renewal of authorization, previous authorization numbers and dates and provide copies of annual returns of last three years including the compliance reports with respect to the conditions of Prior Environmental Clearance, wherever applicable.
2. Provide copy of the Emergency Response Plan (ERP) which should address procedures for dealing with emergency situations (viz. Spillage or release or fire) as specified in the guidelines of CPCB. Such ERP shall comprise the following, but not limited to:
  - Containing and controlling incidents so as to minimise the effects and to limit danger to the persons, environment and property;
  - Implementing the measures necessary to protect persons and the environment;
  - Description of the actions which should be taken to control the conditions at events and to limit their consequences, including a description of the safety equipment and resources available;
  - Arrangements for training staff in the duties which they are expected to perform;
  - Arrangements for informing concerned authorities and emergency services; and
  - Arrangements for providing assistance with off-site mitigatory action.
3. Provide undertaking or declaration to comply with all provisions including the scope of submitting bank guarantee in the event of spillage, leakage or fire while handling the hazardous and other waste.

8.10	For Recyclers or pre-processors or co-processors or users of hazardous or other wastes)	:	a) Nature and quantity of different wastes received per annum from domestic sources or imported or both	: 0
			b) Installed capacity as per registration issued by the District Industries Centre or any other authorized Government agency.	: Not Attached
			c) Provide details of secured storage of wastes including the storage capacity.	: 0
			d) Process description including process flow sheet indicating equipment details, inputs and outputs (input wastes, chemicals, products, by-products, waste generated, emissions, waste water, etc.).	: Not Attached
			e) Provide details of end users of products or by-products.	: 0
			f) Provide details of pollution control systems such as Effluent Treatment Plant, scrubbers, etc. including mode of disposal of waste	: 0
			g) Provide details of occupational health and safety measures:	: 0
			h) Has the facility been set up as per Central Pollution Control Board guidelines? If yes, provide a report on the compliance with the guidelines.	: 0
			i) Arrangements for transportation of waste to the facility:	: 0
8.11	Any relevant information not Covered in the above items	:	0	.

### PART E: PAYMENT DETAILS

#### 9.0 Payment Details

9.1	Payment Mode	:	Online
9.2	Transaction Details in case of online	:	Payment will be done On Single Window Portal
9.3	Draft details in case of offline	:	Amount(Rs):
			Draft No:
			In favour of:
			Bank Name:
			Date:
9.4	Amount of Fee paid	:	Rs.24000.0

#### DECLARATION

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NAGAR PANCHAYAT DASNA, NEAR DASNA LAKE, WARD NO 13, KURAIISHIAN, NAGAR PANCHAYAT DASNA, GHAZIABAD, 201015, 27798267

a. I/We declare that the above furnished information is true and correct to the best of my/our knowledge. I/We am/ are aware that furnishing any wrong information is punishable under Section 38(f) of the Air (Prevention & Control of Pollution) Act, 1981, Section 42(f) of the Water (Prevention & Control of Pollution) Act, 1974

b. I / We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. in quality and quantity; a fresh application for Consent shall be made and until the grant of fresh Consent is granted, no change shall be made. I/ We am/are aware that the violations of Section 21 attract penal provisions under the relevant provisions of the Air (Prevention & Control of Pollution) Act, 1981, the violations of Section 25 attract penal provisions under the relevant provisions of the Water (Prevention & Control of Pollution) Act, 1974

c. I / We herewith submit an affidavit on the basis of which consent to Operate will be issued to me/us and I/ We will be held responsible under Section 39 of the Air (Prevention & Control of Pollution) Act, 1981/under Section 45(A) of the Water (Prevention & Control of Pollution) Act, 1974 for any misleading / wrong representation.

d. I / We undertake to furnish any other information within one month of its being called by the State Board.

**Date: 2025-10-06**

**Place: GHAZIABAD**

**Name & Signature of the Occupier/**

**Authorized Signatory**

**NAGARPANCHAYAT**

**Mandatory Documents to be enclosed for grant of Consent to Operate:**

**1. Licenses / Certificates:**

**(a) Legal Status of Company:**

- i. Partnership / Proprietary / Company etc.; or
- ii. SSI / MSME Certificate (Udyog Aadhar) / Memorandum of Entrepreneurship, if applicable;

**(b) Location of the Project:**

- i. Industrial Area: Allotment letter from the respective Industrial Area Development Board /Corporation / Land Possession Certificate; or
- ii. Other than Industrial Area: Registered Land Deed / Land Conversion Certificate from concerned Authority / Rent (or) Lease Agreement in case of the property is on rent / lease;

**(c) Mining Project:** Mineral Mining Lease permission granted by the Department of Mines SS & Geology, if applicable;

**(d) Environmental Clearance** issued by the competent authority

**(e) Investment:** Chartered Accountant Certificate about proposed Capital Investment.

**2. Technical Details:**

- i. Environmental Impact Assessment Report, submitted to SEIAA of State Govt or Govt of India
- ii. Project report comprising manufacturing process ,raw materials, wastewater generation from various activity, effluent treatment plant, Fuel used, Sources of emission and air pollution control devices proposed

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*Page12*

**3. Compliance report of the consent to establish / consent to operate for expansion and renewal, as applicable.**

**Document List-**

Balance sheet Or CA Certificate

Report showing project cost

Statement showing measures taken for increasing tree and forest cover.

ngt





### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

**Category : RED**

**Application Id : 27798267**

**219235/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2025**

**Date: 08/10/2025**

To,

M/s

**NAGAR PANCHAYAT DASNA**

**NEAR DASNA LAKE, WARD NO 13, KURAISHIAN, NAGAR PANCHAYAT  
DASNA, GHAZIABAD, 201015**

Reference Application No: 27798267 Dated: 2025-10-06

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 notified under 'Environment (Protection) Act, 1986' as applicable (to be referred hereinafter as Water Act and Air Act respectively) for operation of Sewage Treatment Plant (STP).**

#### CONDITIONS OF CONSENT

With reference to the application No **27798267** and declaration submitted by the STP operating agency, fresh/renewal CCA is hereby granted to M/s. **NAGAR PANCHAYAT DASNA** located at **NEAR DASNA LAKE, WARD NO 13, KURAISHIAN, NAGAR PANCHAYAT DASNA, GHAZIABAD, 201015**. subject to the provisions of **Water Act and Air Act** and the orders that may be made further and subject to following terms and conditions: -

1. This CCA is granted for the period upto 31/12/2029 from the date of issuance of this letter, under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974.
2. This CCA is granted for the period upto 31/12/2029 from the date of issuance of this letter, under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981.

#### 3. Details of installed STP

Capacity MLD/ KLD	Area of city/ Municipal zone to be covered	Mode of receiving raw sewage	Level of treatment	Treatment Technology used	Electricity consumption at full load (kWH)	Status of sewerage network in area to be covered
0.1 MLD (100 KLD)	Sewage Treatment of Nagar Panchayat Dasna	DOMESTIC SEWAGE	-	-	-	Sewage Treatment of Nagar Panchayat Dasna

4. The quantity of maximum daily treated sewage discharge should not be more than the following:

Description	Declaration	Permitted	Point of discharge
-------------	-------------	-----------	--------------------

0.1 MLD (100 KLD)	-	0.1 MLD (100 KLD)	TREATED WATER DISCHARGE THROUGH DASNA DRAIN TO RIVER HINDON.
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## 5. Details of Sewerage infrastructure

### a. Details of pumping station

Sr. No.	Location of pumping station	Geographical Co-ordinate	Catchment area	Design capacity (KLD)
1	NEAR DASNA LAKE, WARD NO 13, KURAISHIAN, DISTRICT-GHAZIABAD, PIN-201015, U.P.	NEAR DASNA LAKE, WARD NO 13, KURAISHIAN, DISTRICT-GHAZIABAD, PIN-201015, U.P.	Sewage from Nagar Panchayat Dasna	0.1 MLD (100 KLD)

### b. Details of STP

Sr. No.	Name of unit	Installed nos.	Capacity
1	Grit Chamber, Screen Chamber, Collection Tank, Bio Reactor, Treated Water Storage Tank, Filtration System-100 Micron, Hydro Hill/Ozonization Tank, Sludge Collection Sump Etc.	-	0.1 MLD (100 KLD)

#### 6. Water conservation:

##### a) Fresh water consumption:

i. Water conservation:

ii. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline

ii. Source of fresh water: Borewell/supply water

iii. Status of NOC from CGWA/SGWB: Applied/granted

iv. Validity of NOC 31/12/2029

v. Permitted withdrawal capacity (KLD)

##### b. Sewage treatment and disposal

The designed parameters of the STP are as provided below and the operating agency shall treat the sewage in such a way that this should be in conformity with the applicable norms for treated sewage.

Sr. No.	Parameters	STP Designed parameters		Treatment efficiency	Treated Sewage Discharge Standard
		Inlet	Outlet		

i. STP operating agency shall ensure minimum level of MLSS and Dissolved oxygen in aeration tank as 2500-5500 mg/l and 2 ppm, respectively.

ii. STP operating agency shall ensure proper recirculation of return sludge to maintain the desired MLSS level in aeration tank.

iii. STP operating agency shall install sealed and calibrated flow meter at inlet and outlet of STP.

iv. STP operating agency shall explore the possibility of maximum recycling of treated used water.

- v. Operational parameters such as sludge volume index, sludge retention time, dissolved oxygen, MLSS/MLVSS, residual chlorine etc. shall be regularly monitored for optimization of STP operation. Operational parameters shall be maintained as per the design of the plant.

#### 7. Disinfection of treated sewage

- i. STP operating agency shall install the disinfection system of adequate design capacity to limit the TC/FC count within norms.
- ii. STP operating agency shall ensure the following treated sewage quality parameters for effective disinfection as per disinfection technology:

Disinfection technology	Predisinfection system	Predisinfection Effluent Quality			
		BOD (mg/l)	TSS (mg/l)	Turbidity (NTU)	Other
Chlorination	No requirement but prefer at least primary treatment	<15-20	<15-20	<5-10	Ammonia concentration must be assessed.
Ozone	Usually requires secondary treatment with nitrification	<15-15	<10-15	<5	Ammonia concentration < 1 mg/l as NH <sub>3</sub> -N may be required to reduce initial ozone demand if effluent has high pH
UV Irradiation	Require tertiary treatment with filtration or membrane	<15-15	<5-10	<5	Water quality parameters required; • UV transmittance >50-70% or UV absorbance <0.15-0.3 cm <sup>-1</sup> • Hardness <140 mg/l as CaCO <sub>3</sub> • Iron <0.1 mg/l as Fe and • Hydrogenic sulphide <0.2 mg/l as H <sub>2</sub> S

- iii. Residual chlorine at outlet of STP shall be under 0.5 ppm.
- iv. STP operating agency shall ensure the use of high-grade disinfection-chemical only.
- v. STP operating agency shall ensure optimization of disinfection system with feed flow condition

#### 8. Sludge management and disposal

- i. STP operating agency shall ensure periodic removal of waste sludge to maintain the desired MLSS level in aeration tank for smooth operational of STP.
- ii. STP operating agency shall ensure the generated sludge shall be dewatered properly.
- iii. Dewatered sludge shall be stored in confined space before disposal.
- iv. Dried sludge shall be disposed off in a scientific manner.

#### Condition Under Air Act & Noise Control: -

1. In case of use of DG as emergency power source, applicant shall use following fuel and install a comprehensive pollution control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards: -

Sr. No.	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed

2. Noise from the D.G set, air compressors and other sources (s) should be controlled by providing an acoustic enclosure as is required for meeting and ambient noise standards for night and day time as prescribed for respective areas/zones (industrial, Commercial, Residential, Silence) which are as follows: -

Standards for noise level in db (A) leq							
Industrial Area		Commercial Area		Residential Area		Silence Zone	
Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
75	70	65	55	55	45	50	40

3. In case of facility available for biogas generation and storage in the STP premises, the biogas hence generated shall be used for energy requirements in STP premises for gas burner/dual fuel power generator,

### Specific Conditions:

1. The STP shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended & all other applicable rules notified under E.P. Act 1986 & rulings of Hon'ble courts time to time.
2. The responsible agency for the Operation and maintenance of the STP will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB/SPCB server and shall maintain strict supervision on fluctuations in operating parameters.
3. Logbook shall be maintained for all the flowmeters, machines, motor operations and sludge generation, power consumption, chemical usage etc. as well as disposal of waste.
4. In case of non-operation of STP due to any reason, immediate information shall be provided to the SPCB/Regional Officer and a report shall be submitted by the operator in this regard.
5. The treated sewage shall be recycled/reused for different purposes such as Building construction projects, sprinkling for dust separation, irrigation and horticulture etc., as much as possible and rest treated sewage shall be discharged as per standards in such manner that no water logging takes place. Network plan for utilization of treated sewage shall be submitted within 03 months.
6. Compliance of Notification no. 2458 dated 7-10-2016 of Ministry of Water Resource River Development and Ganga Rejuvenation, Govt. of India shall be ensured.
7. Environmental Laboratory shall be setup in STP premises for minimum requisite parameters like pH, DO, TSS, BOD, COD, MLSS etc. and maintained with trained staff for analysis of treated and untreated sewage and maintain its record. Analysis report shall be submitted regularly to the Board.
8. Compliance of relevant provisions of Environmental Laws shall be ensured.
9. The responsible agency for the Operation and maintenance of the STP shall submit the point wise compliance report of the previous CTO/ CTE issued by the Board and the audited balance sheet for the current year within a month.
10. The responsible agency for the Operation of STP shall ensure proper operation and maintenance of the STP.
11. The STP should be operated in such a way so that there is no adverse impact on public and environment.

12. The responsible agency for the Operation and maintenance of the STP shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued by SPCB/Government time to time shall be complied.
13. The responsible agency for the Operation and maintenance of the STP shall submit quarterly monitoring reports of treated sewage from a NABL certified / approved laboratory under E.P. Act 1986.
14. The STP shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and State Pollution Control Board for protection and safe guard of environment from time to time.

**Additional Conditions:-**

1. THIS CTO IS VALID ONLY FOR STP TREATED WATER FOR – 0.1 MLD (Sewage from Nagar Panchayat Dasna).
2. Unit shall submit bank guarantee of amount equal to 20% of total cost i.e. Rs. 16,29,000/- (Rs. Sixteen Lacs and Twenty Nine Thousand Only), 3. Unit must submitted fee of Rs. 3,000/- in the Board within 15 days of issuing this certificate in favour of CTE.
3. The STP shall install/operate Electro Magnetic Flow meter at water withdrawal source and logbook of flow meter reading shall be maintained.
4. STP shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report of STP from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board by LIMS Portal.
5. The STP shall operate and maintain Online Continuous Effluent Quality Monitoring System effectively and data shall be transmitted to CPCB and UPPCB server. OCEQMS system shall be calibrated on six monthly basis through recognized agency and calibration certificate should be submitted to UPPCB.
6. The STP shall establish Miyawaki forest inside and outside the premises in sufficient area the treated effluent from the STP shall be used for forestation.
7. The STP shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid for Operation of STP which are likely to cause fire hazard including environmental pollution.
8. Industry shall operate APCS as per norms by CAQM/CPCB. Only Approved Fuel Be Permitted as per CAQM Direction. Industry shall operate Air Pollution Control System as per environmental norms.
9. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55-58 regarding DG sets.
10. Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
11. For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
12. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 76 and 77 regarding regulation of DG sets.
13. Unit shall abide by directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas.
14. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
15. Domestic effluent shall be treated though Common STP and treated water shall be used for irrigation within the premises.
16. Ground water shall be monitored on quarterly basis nearby ash dikes and analysis report with respect to heavy metals shall be sent to UPPCB.

17. The responsible agency for the Operation and maintenance of the S.T.P will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server and will install PTZ Camera linked with the UPPCB control room. The STP shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment S.T.P of the Effluent treatment plant.
18. Storm Water drain shall be kept separate in such manner that, industrial effluent does not get mixed with storm water.
19. Compliance of Notification no. 2458 dated 7-10-2016 of Ministry of Water Resource River Development and Ganga Rejuvenation, Govt. of India shall be ensured.
20. STP shall comply with various provisions of Hazardous and Other waste (Management & Trans-boundary Movement) Rule 2016. Detail of hazardous waste disposal shall be submitted in Form-10.
21. The STP should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
22. STP shall submit environmental statement in prescribed format as per rule 14 of Environment (Protection) Act, 1986.
23. STP shall abide by directions given by Hon'ble Courts, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
24. This consent is valid only for products and quantity mentioned above. STP shall obtain prior approval before making any modification in product/process /fuel / plant machinery failing which consent would be deemed void.
25. In case of closure directions under section-5 of E(P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.
26. If the CPCB or UPPCB issues the Closure order against the STP this consent order stands automatically suspended for that period.
27. The STP shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P. Pollution Control Board for protection and safe guard of environment from time to time.
28. The STP shall comply with various provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time.
29. Minimum 33% of the land on which STP is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

**Chief Environmental Officer (Incharge), Circle 1**

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad to ensure the compliance of the conditions imposed in the certificate.

**Chief Environmental Officer (Incharge), Circle 1**



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment )  
**जनसहभागिता का सन्देश**



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम टोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।**